

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

OA/KAR/XXX/No. 824/90 19

Chet Ram
APPLICANT(S)Shri Umesh Misra
COUNSELUnion of India VERSUS
RESPONDENT(S) COUNSEL

Date	Office Report	Orders
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8.5.1990.

Shri S.N.Verma, proxy counsel for
Present: Shri Umesh Misra, Counsel for the
applicant.

At the request of the proxy counsel for the learned counsel of the applicant, the case is adjourned to 3rd July, 1990.

Deshmukh
(D.K. CHAKRAVORTY)

MEMBER (A)

Karthik
(P.K. KARTHA)
VICE CHAIRMAN (J)

3.7.1990

Present: Shri Umesh Mishra, Counsel for the applicant.

This OA has been filed under section 19 of the Administrative Tribunals Act, 1985 by the applicant, who is working as Mechanical Signal Maintainer, Gr. II in CSI, Delhi (Tuglakabad). His grievance is that in spite of a representation dated 11.1.1989, listing out his grievances and several reminders for the purpose, there has been no response from the respondents.

We have considered the contents of the OA and representation dt.11.1.1989 (Annexure A to the OA). We direct the respondents to consider the representation of the applicant and decide the same in accordance with the

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		<p><u>from pre-page</u></p> <p>provisions of law, within a period of three months. Needless to say, if still aggrieved, the applicant will be at liberty to come to the Tribunal. The DA has been disposed of accordingly.</p> <p><i>I.K. Raghava</i> (I.K. Raghava) Member (A)</p> <p><i>T.S. Oberoi</i> (T.S. Oberoi) Member (J)</p>